

Payment of Compensation to Displaced Persons

2. **Shri S. M. Banerjee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of applications for compensation pending on the 1st January, 1958; and

(b) the steps taken to dispose of these cases?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) 2,04,943.

(b) The total number of claimants is about 4.67 lakhs. The Ministry had planned to finalise the compensation cases of about 1.00 lakh claimants every year. Efforts are now being made to step up the speed of payment even beyond the figure of 1 lakh per year.

Accommodation for Government Employees

3. **Shri S. M. Banerjee:** Will the Minister of Works, Housing and Supply be pleased to state the number of quarters to be constructed for Class III and IV Central Government Employees in Delhi during 1958-59?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): It is proposed to take up construction of 352 quarters for employees in the pay-group of Rs. 55-249 and 3084 for employees in the lower pay group. The classification of accommodation goes with pay-groups and not with the classification of services.

Employment Exchanges

4. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) the total number of skilled, semi-skilled, unskilled and highly-skilled men registered with various Employment Exchanges as on the 1st January, 1958; and

(b) the total number of vacancies existing on the 1st January, 1958 in these categories?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The information is given below:

Category	No. of applicants on Live Register on 1-1-58	No. of vacancies existing as on 1-1-58
1. Skilled and semi-skilled Craftsmen.	71,508	7,261
2. Unskilled workers.	4,60,639	13,294
3. All other categories (including supervisory, clerical, educational etc.)	3,89,952	24,601
TOTAL	9,22,099	45,156

Disarmament

5. { Shri Harish Chandra Mathur:
Shri Heda:

Will the Prime Minister be pleased to state:

(a) whether the appeal made by him to the Heads of the States of U.S.A. and U.S.S.R. for disarmament and peace is being pursued; and

(b) if so, whether further communications to replies received to the original letter have been addressed?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes, Sir.

(b) There has been some further correspondence.

Villiers' Colliery, Talcher

6. **Shri P. G. Deb:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Government of India have received a memorandum from the local labourers of Villiers' Colliery, Talcher to make their mining operation a centrally administered unit; and

(b) the schemes finalised by the Centre for welfare of labour in the said colliery?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Under various schemes of the Coal Mines Labour Welfare Fund, the following amenities are provided for the coal miners in the Talcher Coalfield where Villiers' Colliery is situated:

(A) General Welfare.

(1) Multipurpose Institute and Children's Park which provide recreational facilities like radio, games & sports, Library and Reading room etc.

(2) Grant-in-aid to the primary school at the colliery;

(3) Creches and Pit-head Baths.

(B) Medical and Public Health

(1) Anti-Malaria Control Operations;

(2) Lady-Health Visitor for giving ante and post-natal advice to women;

(3) Subsidy is being paid to M/s Rampur Colliery for maintaining dispensary services for the benefit of the miners in the Villiers' Colliery also;

(4) It is proposed to provide Maternity and Child Welfare Centres during the Second Five Year Plan period.

(C) Housing

Construction of 92 houses in the Talcher Coalfield has been sanctioned;

(D) Water Supply

It is proposed to sink 4 wells in the Talcher Coalfield at an estimated cost of Rs. 12,000/-.

सरकारी मकानों पर अनधिकृत रूप से कब्जा

७. श्री म० जा० द्विवेदी : क्या निर्वास, आवास और संवरण मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय कितने व्यक्ति सरकारी मकानों पर अनधिकृत रूप से कब्जा किये हुए हैं तथा ऐसे मकानों की संख्या क्या है ; और

(ख) उन को खाली कराने के लिये क्या कार्यवाही की गई है ?

निर्वास, आवास और संवरण मंत्री (श्री क० बा० देहूरी) : (क) वास्ति अधिसूचना नं० नियंत्रण में रखे गये मकानों में से सरकार द्वारा बनाये गये २७५ मकान इस समय अनाधिकारी व्यक्तियों के कब्जे में हैं। इन मकानों में रहने वाले व्यक्तियों की वास्तविक संख्या मालूम नहीं है, परन्तु अधिकतर उनमें एक एक कुटुम्ब रहता है।

(ख) अनाधिकारी व्यक्तियों को पब्लिक प्रमिसेज (एविकशन) ऐक्ट, १९५० [Public Premises (Eviction) Act, 1950] के अन्तर्गत निकाल दिया जाता था। इस अधिनियम में मुटियां पाई जाने के कारण संसद् में नया विधान प्रस्तुत करने का प्रस्ताव है जिससे अनाधिकार कब्जा करने वालों के विरुद्ध प्रभावी कार्यवाही की जा सके। अनाधिकारी व्यक्तियों में जो सरकारी कर्मचारी हैं उनके मकान खाली करवाने के लिये उनमें प्रशासन विभागों द्वारा दबाव डालने का भी प्रयत्न किया जा रहा है।

महाल में गन्दी बस्तियों की सफाई

८. श्री म० जा० द्विवेदी : क्या निर्वास, आवास और संवरण मंत्री यह बताने की कृपा करेंगे कि नमःशिवायपुरम् की गन्दी बस्तियों की सफाई के लिये महाल सरकार को स्वीकृत २,३६,००० रुपये के ऋण और